

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/01207/2019

DATED THIS THE 11TH DAY OF MARCH 2020

HON'BLE SHRI CV. SANKAR, MEMBER (A)

Varadaraja,49 Years
S/o Sri Vanagiraiah,
Working as (Bearer) (On leave
Sports Authority of India ,
Netaji Subhash Southern Centre,
Mysuru Road, Jnanabharati Campus,
Bengaluru-560 056.
Residing at Staff Quarters No.80
SAI,NSSC,Bengaluru-560 056

...Applicant

(By Advocate Shri M.Raja Kumar)

V/s.

1. Union of India,
Represented by its Secretary,
Ministry of Youth Affairs & Sports,
Shastri Bhavans,
New Delhi-110 001.

2. Director (Personnel)
Sports Authority of India,(SAI)
Jawaharlal Nehru Stadium Complex (East Gate),
Lodhi Road, New Delhi-110 003.

3. The Assistant Director,
Sports Authority of India ,
Netaji Subhash Southern Centre,
Mysuru Road, Jnanabharati Campus,
Bengaluru-560 056.

4. The Assistant Director,
Sports Authority of India ,
Training Centre Dharwad(TC) ...Respondents

(By Shri MV.Rao. Sr.Panel Counsel)

O R D E R (ORAL)

HON'BLE SHRI CV. SANKAR, MEMBER(A)

1. In this case an interim order was given for continuing the applicant stating that his children are studying and therefore, transfer shall not be effected in the mid-academic session. The respondents have contended that all his children are already grown up and therefore, no relief can be granted citing education of children. They have stated in para 6 of the reply that his first daughter is already married and settled. Second daughter is aged 22 years and son has also completed 18 years of age. Therefore, it is clear that a wrong statement had been made at the time of filing the application. Annexure A-3 is also patently false. However, since the academic year has already come to an end, there will be no point in taking any action against the applicant at this juncture. Had the respondents come up with the factual reply within a short time after the interim order, a different position could have been taken.
2. OA is, otherwise, dismissed. No order as to costs.

(CV. SANKAR)
MEMBER (A)

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Annexures referred to by the Applicant in OA.No.1207/2019

Annexure A-1: Copy of impugned transfer order dated 28.10.2019

Annexure A-2: Copy of leave application

Annexure A-3 : Copy of representation dated 4.11.2019

Annexure A-4: Copy of appointment order dated 31.10.1991

Annexure A-7: Copy of memo dated 24.12.2018

Annexures referred in reply

Annexure R1: Copy of letter dt. 7.4.2017 &17.4.2017

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